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The Assam Gazette অসাধাৰণ EXTRAORDINARY

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vernment and Semi-Covernment services

নং 64 দিশপুৰ, শ্নিবাৰ, 7 মে, 1994, 17 বহাগ, 1916 (শক) No. 61 Dispur, Saturday, 7th May, 1994, 17th Vaisakha, 1916 (S. E.)

GOVERNMENT OF ASSAM

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LEGISLATIVE DEPARTMENT: LEGISLATIVE BRANCH

It is hereby enacted in the Forty-fifth Yea**NOITANHTON** of India as follo-

The 7th May 1994

No.LGL.119/93/93.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT NO. XXIX OF 1994

(Received the assent of the Governor on 6th May, 1994)

THE ASSAM DISTRICTWISE POPULATION PATTERN REFLECTION IN SERVICES (IN CLASS III AND CLASS IV POSTS) ACT, 1994.

AN

ACT

to provide for reflection of districtwise population pattern in appointment to Services in Class III and ClassIV posts.

Preamble.

Whereas it is expedient to provide for reflection of districtwise population pattern in appointment in Services in Class III and Class IV posts in Government and Semi-Government Offices in order to give proper representation of various sections of the people.

And whereas the Assam Legislative Assembly, in a resolution adopted on 10th February 1976, recommended to the State Government to take immediate steps to rationalise appointment in posts in Government and Semi-Government services that the sub-divisionwise population pattern in the State is suitably reflected:

And whereas it would be more rational to ensure to reflect districtwise population pattern;

It is hereby enacted in the Forty-fifth Year of the Republic of India as follows, namely:—

Short title, extent and commence.

1. (1) This Act may be called the Assam Districtwise Population Pattern Reflection in Services (in Class III and Class IV posts) Act, 1994.

- (2) It extends to the whole of Assam.
- de la la la la commencement of this (3) It shall come into force on such date as the Government may, by notification, appoint.

Definitions. 2. In this Act, unless the context otherwise requires,-

- (a) "Commission" means the Assam
- Public Service Commission;
 (b) "Government" means the State Government of Assam ;
- (c) "High Power Officer" means an officer of the rank of Additional Chief Secretary of the Government appointed as such under Section 6 of this Act;
- (d) "Class III and Class IV posts" means posts classified as such in the Classification of Services in the Resolution on the Report of Assam Pay Commission, 1988, vide Notification No. FPC. 24/90/128, dated 6th December, 1990;
- (e) "Population Pattern" means the ratio or percentage of various classes of population to the total population of a district; and
 - (f) "Reserved Categories" means to Scheduled Castes/ persons belonging Scheduled Tribes/Other Backward Classes/More Other Backward Classes/ Ex-Serviceman/Physically Handicapped persons, as the case may be.

Application. 3. This Act shall apply to services of all Class III and Class IV posts under the Government and Semi-Government services and agencies recruitment to which are made through the Commission or otherwise.

Principle of appointment,

- 4. (1) At the commencement of this Act, all appointments to Services in Class III and Class IV in the Government or Semi-Government Offices or agencies which are to be made by direct recruitment shall be regulated in the following manner:-
- (a) Minimum Qualification and standard prescribed shall be maintained in all examinations and tests held for the purpose of recruitment to the Services in Class III and Class IV posts.
- (b) Candidates possessing minimum qualification and achieving minimum standard shall be given due weightage so as to ensure the reflection of the population pattern in the district.
- (2) There shall be backlog for not filling of the vacancy in any year for nonavailability of candidate.

Recruitment

5. Notwithstanding anything contaito be subject ned in this Act, recruitment under this Act shall be subject to reservation in favour of candidates who are members of the Scheduled Castes/the Scheduled Tribes (Hills)/ the Scheduled Tribes (Plains)/the Other Backward Classes including More other Backward Classes/ the Ex-Serviceman and the Physically Handicapped persons as laid down by the Government from time to time:

Provided that in reflecting districtwise population pattern in such recruitment the overall quota for the reserved do categories shall be maintained a second

Provided further that the reservation on all counts shall not exceed 50% of the vacancies.

Appointment 6. (1) The Government shall appoint of High Power Officer of the rank of Ad-Officer. ditional Chief Secretary exclusively:—

(i) to examine the population pattern in suitable manner;

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- (ii) to determine non representation/ more representation/less representation in terms of the population pattern in the existing Government Services/Semi-Government Services; and
- (iii) to recommend to Government the mode of reflection of such population pattern in recruitment to Government / Semi -Government Offices.
- (2) The Government shall consider the recommendation of the officer appointed under sub-section (1) and shall determine the basis for recruitment to reflect the population pattern.

Power to anake rules.

7. The Government may, by notification in the Official Gazette, make rules for carrying out the purposes of this Act.

Power to remove difficulty arises in giving effect to the provisions of this Act, the Government may by order published in the Official Gazette, make provision not inconsistent with the provisions of this Act as appears to be necessary for removing the difficulty.

Power to review.

9. The Governor shall review the progress made in implementing the provisions of this Act in reflecting the population pattern in the services in Class III and Class IV posts from time to time at least once in every two years and taken appropriate measures accordingly.

Repeal and Saving.

16. (1) The Assam Districtwise popul-(Assam Orditation pattern Reflection in services (Classnance No. 1 and Class IV posts) Ordinance, 1994, is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the ordinance so repealed shall be deed to have done or taken under the corresponding provision of this Act.

(iii) (Precommend to Chremment the mode of reduction of such population pattern in recruitment to Government / Semi -Government

K. LASKAR,
Secretary to the Govt. of Assam,
Legislative Department.

ed under sub-section (1) and shall de-

Guwahati: Pricted and subtished by the Dy. Director (P), Directorate, of Ptg and Sty. As am, Guwahati-21 (Ex. G. zeite) No. 127-1005-400-6-5-94.

Power to 7. The Government may, by notificacase rules tion in the Official Cazette, make rules for carrying out the purposes of this Act.

Fower to 8. If any difficulty arises in giving remove difficulty effect to the previsions of this Act, the culty.

Government may by order published in the Official Gazette make provision not inconsistent with the provisions of this Act as appears to be necessary for removeing the difficulty.